

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 116**

**IA(I.B.C)/1210(CH)2024**

**IA(I.B.C)/1480(CH)2024**

**And**

**CP (IB) No. 47/Chd/Pb/2022**

**IN THE MATTER OF:**

**Punjab National Bank**

...

**Petitioner**

**Versus**

**Randip Singh**

...

**Respondent**

**Under Section: 95, 60(5) IBC 2016**

**Rule: 11 of NCLT Rules, 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. H.S. Bhatia, Advocate

**For the RP** : Mr. Arpit Chawla, Advocate with Mr. Chanchal  
Dua, RP in person.

**ORDER**

Heard the submissions made by the learned counsel for the parties. Let once again notice to be served to the creditors by the RP or his counsel for filing their objections if any. Let the same be filed within two weeks. The report shall be taken on record once RP/his counsel confirm the service of notice on the creditors along with the copy of the report. Post this matter after two weeks. Let the matter be posted to 05.08.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**